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OA. 80/2005-

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 1.3.2006

Applicant continues to remain absent or call. No steps have been taken by him ~~either~~ to file rejoinder ~~and~~ even after availing sufficient time. He has also no specific request today to grant extension of time to file rejoinder. So it is presumed that he has no rejoinder to file. Pleadings are therefore, deemed to be completed.

List the matter for final hearing after showing it in Ready List.

duh

01.03.06.

DY. REGISTRAR

For hearing
(Rejoinder not filed)

DS
24.4.06

Branch

For Hearing.

B
Barua

Jh
4/5/06

Order dt. 8.5.2006.

On the request made on behalf of Mr. Ashok Mohanty, Sr. Counsel for the Respondents, call this matter on 15.5.06.

prof/13/06
Member(A)

Order dated: 15.05.2006.

Neither of the parties are present. No request has also been made for any adjournment. In this ~~and~~ year⁰⁰ matter of 2005 ~~center~~ has been filed long ago. In this view of this matter, this OA is dismissed for default. Inform the parties.

prof/13/06
Member(A)